

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 1/81 SCHEDULED TO BE HELD ON 09.04.2013 BUT ACTUALLY HELD ON 03.05.2013.

The Meeting No. 1/81 of Norms Committee-II was held on 03.05.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

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<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri S.K.Bhatnagar	MOS
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Shri K.K. Funda, Asst. Director	MSME

Further Shri Dayashankar, DDG(DS), DGFT, Convenor & Shri Munish Kumar (FTDO), DGFT were present in the meeting

1	Case No.:6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date:21.05.2013
Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT . The case stands deferred and to be relisted on 21.05.2013.				

2	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY &	Meet No/Date:1/81-ALC2/2013	Status:Deffered and Re-
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	SERVICES	09.04.2013	indexed
HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:21.05.2013
Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT along with copy of application. The case stands deferred and to be relisted on 21.05.2013.			

3	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013.			

4	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:21.05.2013
	Decision : The committee observed that DIT informed that they have forward their comments on 2.4.2012. Copy to be obtained from DIT. The case stands deferred and to be relisted on 21.05.2013.			

5	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:21.05.2013
	Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT . The case stands deferred and to be relisted on 21.05.2013.			

6	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:21.05.2013
	Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT . The case stands deferred and to be relisted on 21.05.2013.			

7	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416	Defer Date:21.05.2013

		06.04.2011	
Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT along with copy of application. The case stands deferred and to be relisted on 21.05.2013 .			

8	Case No.: 8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013 .			

9	Case No.: 13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013 .			

10	Case No.: 14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013 .			

11	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:21.05.2013
	Decision : The committee observed that comments of C&PC is awaited hence NC decided to send a remainder to C&PC . The case stands deferred and to be relisted on 21.05.2013 .			

12	Case No.: 3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:21.05.2013
	Decision : NC observed that information called from the firm is still awaited and hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

13	Case No.: 7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:21.05.2013
	Decision : NC observed that information from firm has been called by DIT which is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

14	Case No.: 12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:21.05.2013
	Decision : The committee observed that DIT informed that they have forward their comments on 19.3.2012. copy to be obtained from DIT . The case stands deferred and to be relisted on 21.05.2013			

15	Case No.: 5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:21.05.2013
	Decision : The committee observed that DIT informed that they have forward their comments on 2.4.2012. copy to be obtained from DIT . The case stands deferred and to be relisted on 21.05.2013			

16	Case No.: 1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:21.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

17	Case No.: 19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date:21.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

18	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:21.05.2013
	Decision : The committee observed that comments of C&PC is awaited hence NC decided to send a reminder to C&PC . The case stands deferred and to be relisted on 21.05.2013 .			

19	Case No.:7/1/81-ALC2/2012	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Withdraw
	HQ File :01/81/050/00536/AM12/	RLA File :05/24/040/00443/AM12/	Lic.No/Date:0510319832 12.03.2012	Defer Date:
	Decision : On the basis of written comments of DIPP dated 3.5.2013, NC observed that case has earlier been decided in NC 13/81 dated 25.9.2012 & therefore is treated as withdraw.			

20	Case No.:23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013 .			

21	Case No.:16/5/81-ALC2/2012	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468 30.03.2012	Defer Date:21.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be relisted on 21.05.2013.			

22	Case No.:26/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Approved
	HQ File :01/81/050/00093/AM13/	RLA File :13/24/040/00006/AM13/	Lic.No/Date:1310039541 25.04.2012	Defer Date:
	Decision : NC decided to ratified the adhoc norms of above AA as per written comments of DIPP vide U.O. no. 12/10/2013-TSW/22 dated 03/05/2013 as under:- 1. Quantity of import item at Sl. No 1 viz. Copper Wire Rod may be allowed as 17147 Kgs. inclusive of 1 % wastage. 2. Quantity of import item No.2 viz. PVC Compound may be allowed as 4809 Kgs. inclusive of 5% wastage.			

R/A may take suitable consequential action accordingly.

23	Case No.: 20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:21.05.2013
	Decision : The committee observed that comments of DIT is awaited hence NC decided to send a reminder to DIT along with copy of application. The case stands deferred and to be relisted on 21.05.2013 .			

24	Case No.: 14/9/81-ALC2/2012	Party Name:MERRITRONIX PLTD.,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Approved
	HQ File :01/81/050/00183/AM13/	RLA File :09/24/040/00029/AM13/	Lic.No/Date:0910052426 30.04.2012	Defer Date:
	Decision : On the basis of written comments of DIT, vide DIT U.O No. 17(81)/2012-IPHW dated 8.4.2013 NC observed that the item proposed for import are essential to assemble the export product. Therefore, NC decided to ratify the norms of advance authorization on Net to net basis with accountability clause on 'Nil' wastage basis.			

25	Case No.: 2/9/81-ALC2/2012	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00171/AM13/	RLA File :05/23/040/00022/AM13/	Lic.No/Date:0510323888 03.05.2012	Defer Date:21.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 21.05.2013.			

26	Case No.: 16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013 .			

27	Case No.: 18/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00187/AM13/	RLA File :05/23/040/00072/AM13/	Lic.No/Date:0510327287 14.06.2012	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013 .			

28	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:21.05.2013
	Decision : The NC decided to call for information from firm as per written comments of DIPP,vide U.O No. 7/97/2013/TSW/42 dated 26.3.2013 as under:- i) Manufacturing process indicating stage wise wastage, if any. ii) Application/use of export item fibre glass sleeves. iii) Consumption of all the raw materials with corresponding production of the export product for the last three years duly certified by concerned central exercise/chartered accountant. iv) Technical characteristic of import item.			

29	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:21.05.2013
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 21.05.2013 .			

30	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:21.05.2013
	Decision : Decision : The committee observed that comments of C&PC is awaited hence NC decided to send a reminder to C&PC . The case stands deferred and to be relisted on 21.05.2013 .			

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Case No.:22/12/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status: Approved
HQ File :01/81/050/00253/AM13/	RLA File :34/24/040/00090/AM13/	Lic.No/Date:3410034692 23.07.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/85 dated 23.04.2013 as under:-			
Export Product	Nt. Wt. unit	Import Items	Quantity recommended/unit of EP
Stator Bar for 90 MVA Hydro Generator	23.74 kg.	1. Insulated Copper Strip	19.68 kg with 1% wastage

		2. Insertion Bn 53 W x 0.85 THK 3. & 4. Insulation Tapes. 5 & 6. Protection Tapes	0.99sq.m with 0.5% wastage As applied by the firm Consumable as applied by the firm
R/A may take suitable consequential action accordingly.			

32	Case No.:27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:21.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

33	Case No.:10/12/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00241/AM13/	RLA File :04/24/040/00084/AM13/	Lic.No/Date:0410138485 30.07.2012	Defer Date:21.05.2013
	Decision : MSME representative informed that the reply of Deficiency Letter is awaited. Firm may be requested to provide the requisite information. NC decided to send reminder to firm.			

34	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:21.05.2013
	Decision : Reply received from the firm has been sent to DIPP. Case is under examination of DIPP.			

35	Case No.:3/15/81-ALC2/2012	Party Name:MIPALLOY,	Meet No/Date:1/81-ALC2/2013	Status:Approved
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		09.04.2013	
HQ File :01/81/050/00304/AM13/	RLA File :04/24/040/00034/AM13/	Lic.No/Date:0410140089 27.09.2012	Defer Date:
Decision : NC decided to ratified the adhoc norms of above AA as per written comments of DIPP vide U.O. no. 12/10/2013-TSW/35 dated 03/05/2013 as under:- 1. Quantity of export product may also be specified as 8892 Nos. in addition to its weight. 2. Words “OD: 102 mm , WT 12 mm” may be suffixed with the description of import item 3. Quantity of import item may be allowed as 16477 Kgs. inclusive of a wastage of 74.8 % after taking 2/3rd recovery from scrap. R/A may take suitable consequential action accordingly.			

36	Case No.:9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date:21.05.2013
	Decision : NC observed that import & export items are the same. Therefore, NC decided to seek justification from firm.			

37	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:21.05.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. no. 12/10/2013-TSW/37 dated 03/05/2013 as under:- 1. Details of manufacturing operations on import items. 2. Difference in export and import items 3. Net weight of other inputs in export products, imported or indigenous, if any. 4. Wastage claimed on import items. If any. The case stands deferred and to be re-listed on 21.05.2013.			

38	Case No.:14/21/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
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HQ File :01/81/050/00392/AM13/	RLA File :04/24/040/00057/AM13/	Lic.No/Date:0410140599 19.10.2012	Defer Date:21.05.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

39	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date:21.05.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

40	Case No.:4/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00382/AM13/	RLA File :03/95/040/00418/AM13/	Lic.No/Date:0310714097 01.11.2012	Defer Date:21.05.2013
	Decision : NC observed that hard copy of the application has not been received from RA and therefore decided to send reminder to RA.			

41	Case No.:6/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM13/	RLA File :03/95/040/00419/AM13/	Lic.No/Date:0310714087 01.11.2012	Defer Date:21.05.2013
	Decision : NC observed that hard copy of the application has not been received from RA and therefore decided to send reminder to RA.			

42	Case No.:7/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00385/AM13/	RLA File :03/95/040/00420/AM13/	Lic.No/Date:0310714088 01.11.2012	Defer Date:21.05.2013
	Decision : NC observed that hard copy of the application has not been received from RA and therefore decided to send reminder to RA.			

43	Case No.:12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:1/81-ALC2/2013	Status:Deferred and Re-
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		09.04.2013	indexed
HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083 01.11.2012	Defer Date:21.05.2013
Decision:- NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. no. 12/10/2013-TSW/43 dated 03/05/2013 as under:- 1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format. 2. Quantity of export and import items in Nos. also in addition to their weights. The case stands deferred and to be re-listed on 21.05.2013.			

44	Case No.:1/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00357/AM13/	RLA File :08/24/040/00243/AM13/	Lic.No/Date:0810116348 19.11.2012	Defer Date:21.05.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

45	Case No.:2/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00358/AM13/	RLA File :08/24/040/00217/AM13/	Lic.No/Date:0810116349 19.11.2012	Defer Date:21.05.2013
	Decision : NC observed that hard copy of the application has not been received from RA and therefore decided to send reminder to RA.			

46	Case No.:1/21/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM13/	RLA File :29/21/040/00006/AM13/	Lic.No/Date:2910019168 26.11.2012	Defer Date:21.05.2013
	Decision : NC observed that reply of the firm is still awaited and hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

47	Case No.:2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date:21.05.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.			

48	Case No.:5/21/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM13/	RLA File :03/95/040/00676/AM13/	Lic.No/Date:0310716192 03.12.2012	Defer Date:21.05.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

49	Case No.:15/21/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00393/AM13/	RLA File :34/24/040/00222/AM13/	Lic.No/Date:3410035748 28.12.2012	Defer Date:21.05.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

50	Case No.:16/21/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00394/AM13/	RLA File :05/23/040/00398/AM13/	Lic.No/Date:0510342444 03.01.2013	Defer Date:21.05.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. no. 12/10/2013-TSW/43 dated 03/05/2013 as under:- - Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format. - Detailed calculations for the quantities of import items, supported by coating thicknesses and coating areas in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 21.05.2013.			

51	Case No.:17/21/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00395/AM13/	RLA File :08/24/040/00296/AM13/	Lic.No/Date:0810117396 07.01.2013	Defer Date:21.05.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

52	Case No.:19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date:21.05.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

53	Case No.:2/1/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Case Added
	HQ File :01/81/050/00492/AM13/	RLA File :22/24/040/00060/AM13/	Lic.No/Date:2210013565 21.01.2013	Defer Date: 21.5.13
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

54	Case No.:1/24/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM13/	RLA File :08/24/040/00350/AM13/	Lic.No/Date:0810118295 11.02.2013	Defer Date:21.05.2013
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

55	Case No.:1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:1/81-ALC2/2013 09.04.2013	Status:Case Added
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	Defer Date: 21.5.13
	Decision : The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 21.05.2013.			

Offline cases of 09.04.2013

Sl. No. 1

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited	
Meeting No. 01/81	F.No.01/81/050/0488/AM10/DES-II	
Dated:09.04.2013	Advance Licence No. 0410110189 dated 15.12.2009	
	RLA's F.No.04/24/040/00236/AM10	

Decision:- The committee observed that comments of C&PC are awaited hence NC decided to send a reminder to C&PC . The case stands deferred and to be relisted on **21.05.2013**.

Sl No. 2

CASE NO. –AR-01	M/s Mercury Industries Ltd.
Meeting No. 01/81	F.No.01/81/50/202/AM12/DES-II
Dated:09.04.2013	Advance licence No. 0610022807 dtd 12.07.2011

Decision:- The comments from MOS are still awaited. NC decided to defer the case to 21.5.2013

Sl No. 3

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 01/81	F.No.01/81/50/1642/AM04/DES-II
Dated:09.04.2013	Advance Licence No. 3410009867 dated 04.03.2004

Decision:- Committee observed that the reply/information from the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on **21.05.2013**.

Sl No. 4

CASE NO. AR- 65	M/s. Ratnesh Metal Industry Pvt. Ltd.
Meeting No. 01/81	F.No.01/81/50/374/AM11/DES-II
Dated:09.04.2013	Advance Licence No. 0810085115 dated 21.12.2009

Decision:- Comments from MoS are still awaited. NC decided to defer the case for 21.5.2013.

SI No. 5

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
Meeting No. 01/81	F.No.01/81/50/971/AM07/DES-II
Dated:09.04.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision:- Committee observed that the reply/information from the firm has been received and is being forwarded to DHI. The case stands deferred and to be relisted on **21.05.2013**.

SI No. 6

CASE NO. AR- 69	M/s. Narayan Powertech (P) Ltd.
Meeting No. 01/81	F.No.01/81/50/1582/AM06/DES-II
Dated:09.04.2013	Advance Licence No. 3410015668 dated 29.12.2005

Decision:- Committee observed that the reply/information from the firm has been received and is being forwarded to DHI. The case stands deferred and to be relisted on **21.05.2013**.

SI No. 7

CASE NO. AR- 70	M/s. Narayan Powertech (P) Ltd.
Meeting No. 01/81	F.No.01/81/50/78/AM07/DES-II
Dated:09.04.2013	Advance Licence No. 3410015923 dated 24.4.2006

Decision:- Committee observed that the reply/information from the firm has been received and is being forwarded to DHI. The case stands deferred and to be relisted on **21.05.2013**.

SI No. 8

CASE NO. AR- 71	M/s. Minox metal (P) Ltd, Bangalore
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Meeting No. 01/81	F.No.01/81/50/432/AM10/DES-II
Dated:09.04.2013	Advance Licence No. 0710069470 dated 19.01.2010

Decision:- Comments from MoS are still awaited. NC decided to defer the case for 21.5.2013.

Sl. No.9

CASE NO. AR-77	M/s Emerson Process management (India) P. Ltd
Meeting No. 01/81	F. No. 01/81/50/228/AM10
Dated:09.04.2013	Advance Licence No. 0310446118,0310423017,0310464168

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 21.05.2013.

Sl No. 10

CASE NO. AR-84	M/s Leitner Shriram manufacturing Ltd.
Meeting No. 01/81	F. No. 01/81/50/368/AM12/DES-II
Dated:09.04.2013	Advance Licence No. 0410128908 dated 04.10.2011

Decision: On the basis of written comments of DHI, vide UO No. 3(24)/2012/TSW(B)/66 dated 2.4.2013, NC observed that the firm claimed nil wastage on components. Since all the items covered in the authorization are components and being imported on net to net basis therefore norms are ratified on the basis of existing provision of GN-4 for engineering product.

R/A may take suitable consequential action accordingly.

Sl No. 11

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 01/81	F. No. 01/81/50/774/AM08/DES-II
Dated:09.04.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007 ii. 0910030628 dated 21.06.2007 iii. 0910030867 dtd 12.7.2007

Decision:- On the basis of written comments of DHI vide U.O. No. 3(27)/2013/TSW(B)/64 dated 01.04.2013, NC decided to call for justification from the applicant for using solid bar instead of hollow bar. The export product can also be manufactured from tubes for which SION already exist. The case stands deferred and to be relisted on **21.05.2013**.

Sl No. 12

CASE NO. AR-86	M/s Vijai Electrical Ltd.
Meeting No. 01/81	F. No. 01/81/50/196/AM12/DES-II
Dated:09.04.2013	Advance Licence No. 0910047301 dated 24.6.2011

Decision:- NC observed that the reply of the firm has been received and are being forwarded to DHI. The case stands deferred and to be relisted on **21.05.2013**.

Sl No. 13

CASE NO. AR-88	M/s Visicorp Motherson Ltd., N.Delhi
Meeting No. 24/81	F. No. 01/81/50/867/AM06/DES-II
Dated:26.02.2013	Advance Licence No. 05101074841 dated 21.1.2006

Decision:- On the basis of comments of representative of DHI present in meeting , NC decided to transfer the case to DES-I as items are auto parts.

Sl No 14

CASE NO. AR-89	M/s Ala Industrial Corp.
Meeting No. 01/81	F. No. 01/81/50/403/AM12/DES-II
Dated:09.04.2013	Advance Licence No. 0310661017 dated 21.10.2011

Decision:- NC decided to ratified the adhoc norms as per written comments of DIPP vide U.O. 12/10/2013/-TSW/14-A/R dated 03.05.2013

Advance Authorization is ratified as under on repeat basis as per firm's Advance Authorization No. 0310691740 dated 23.04.2012 ratified in Norms Committee Meeting No. 19/81 dated 18/12/2012:

1. Net weights of export products from Sl. No. 1 to 11 may be specified as under:

Sl. No.	Net Weight(Kgs.)	Sl. No.	Net Weight(Kgs.)
1	1876	7	180
2	938	8	81

3	1575	9	126
4	304	10	107.25
5	280	11	120.75
6	54.75		

2. Words “140 mm x 2.0 mm” may be suffixed with the description of import item at Sl. No. 1.
3. Words “12.2 mm x 3.15 mm” may be suffixed with the description of import item at Sl. No. 2.
4. Quantity of import item at Sl. No. 1 may be allowed 3375 Kgs. inclusive of 18.5 % wastage after 2/3rd recovery.
5. Quantity of import item at Sl. No. 2 may be allowed 2922 Kgs. inclusive of 3.3 % wastage after 2/3rd recovery.

R/A may take suitable consequential action accordingly.

Sl No. 15

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 01/81	F. No. 01/80/162/15/AM08/DES-II
Dated:09.04.2013	Advance Licence No. 0310420517 dated 22.02.2007

Decision:- NC decided to seek details from firm regarding status of import / export made by them under the said licence.

PART – C – DEFERRED

Sl No. 1

CASE NO. C- 14	M/s. Honeywell Electrical Devices and Systems India Ltd.
Meeting No. 01/81	F.No.01/81/162/0007/AM’12/DES-II
Dated:09.04.2013	Request for modification in wastage norms in r/o M/s. Honeywell Electrical Devices and Systems India Ltd, an 100% EOU unit.

Decision:- On the basis of observation of representative of MSME, NC decided to refer the case to MSME (Electrical Division).

SI No. 2

CASE NO. C-24	M/s Oil Country Tubular Ltd.
Meeting No. 01/81	F. No. 01/81/162/666/AM13/DES-II
Dated:09.04.2013	Fixation of new SION for export product Integral Heavy Weight Drill Pipe

Decision:- DHI vide their U.O. No. 1(2)/2013/TSW(B)/80 dated 23.04.2013 has furnished the comments.

NC decided to examine the case on file for fixation of SION.

